

<sup>1</sup>[SCHEDULE I  
[See sections 2(1) and (4)]

<sup>2</sup>[PART I

LIST OF INJURIES DEEMED TO RESULT IN PERMANENT TOTAL DISABLEMENT]

Serial No.	Description of injury	Percentage of loss of earning capacity
1.	Loss of both hands or amputation at higher sites.....	100
2.	Loss of a hand and a foot.....	100
3.	Double amputation through leg or thigh, or amputation through leg or thigh on one side and loss of other foot.....	100
4.	Loss of sight to such an extent as to render the claimant unable to perform any work for which eye sight is essential.....	100
5.	Very severe facial disfigurement.....	100
6.	Absolute deafness.....	100

<sup>3</sup>[PART II

LIST OF INJURIES DEEMED TO- RESULT IN PERMANENT PARTIAL DISABLEMENT]

*Amputation cases—upper limbs (either arm)*

<sup>4</sup> [1]	Amputation through shoulder joint.....	90
<sup>4</sup> [2]	Amputation below shoulder with stump less than <sup>5</sup> [20.32 cms.] from tip of acromion ....	80
<sup>6</sup> [3]	Amputation from <sup>7</sup> [20.32 cms] from tip of acromion to less than <sup>7</sup> [11.43cms.] below tip of olecranon.....	70
<sup>6</sup> [4]	Loss of a hand or of the thumb and four fingers of one hand or amputation from <sup>6</sup> [11.43] below tip of olecranon.....	60
<sup>6</sup> [5]	Loss of thumb.....	30
<sup>6</sup> [6]	Loss of thumb and its metacarpal bone.....	40
<sup>6</sup> [7]	Loss of four fingers of one hand.....	50
<sup>6</sup> [8]	Loss of three fingers of one hand.....	30
<sup>6</sup> [9]	Loss of two fingers of one hand.....	20
<sup>6</sup> [10]	Loss of terminal phalanx of thumb.....	20
<sup>6</sup> [10A]	Guillotine Amputation of tip of thumb without loss of bone.....	10]

1. Subs. by Act 8 of 1959, s. 17, for the First Schedule (w.e.f. 1-6-1959).

2. Subs. by Act 64 of 1962, s. 9, for heading (w.e.f. 1-2-1963).

3. Ins. by s. 9, *ibid.* (w.e.f. 1-2-1963).

4. Serial Nos. 7 to 54 renumbered as serial Nos. 1 to 48 respectively by s. 9, *ibid.* (w.e.f. 1-2-1963).

5. Subs. by Act 30 of 1995, s. 14, for "8" (w.e.f. 15-9-1995).

6. Serial Nos. 7 to 54 renumbered as serial Nos. 1 to 48 respectively by Act 64 of 1962, s. 9 (w.e.f. 1-2-1963).

7. Subs. by Act 30 of 1995, s. 14 for certain numbers (w.e.f. 15-9-1995).

Serial No.	Description of injury	Percentage of loss of earning capacity
<i>Amputation cases—lower limbs</i>		
<sup>1</sup> [11]	Amputation of both feet resulting in end-bearing tumps.....	90
<sup>1</sup> [12]	Amputation through both feet proximal to the metatarso-phalangeal joint...	80
<sup>1</sup> [13]	Loss of all toes of both feet through the metatarso-phalangeal joint.....	40
<sup>1</sup> [14]	Loss of all toes of both feet proximal to the proximal interphalangeal joint.....	30
<sup>1</sup> [15]	Loss of all toes of both feet distal to the proximal interphalangeal joint.....	20
<sup>1</sup> [16]	Amputation at hip.....	90
<sup>1</sup> [17]	Amputation below hip with stump not exceeding <sup>2</sup> [12.70 cms.] in length measured from tip of great trenchanter.....	80
<sup>1</sup> [18]	Amputation below hip with stump exceeding <sup>2</sup> [12.70 cms.] in length measured from tip of great trenchanter but not beyond middle thigh.....	70
<sup>1</sup> [19]	Amputation below hip middle thigh to <sup>2</sup> [8.89cms.] blownee.....	60
<sup>1</sup> [20]	Amputation below knee with stump exceeding [8.89] but not exceeding 5".....	[50]1
<sup>1</sup> [21]	Amputation below knee with stump exceeding <sup>2</sup> [12.70 cms.].....	[50]1
<sup>1</sup> [22]	Amputation of one foot resulting in end-bearing.....	[50]1
<sup>1</sup> [23]	Amputation through one foot proximal to the metatarso-phalangeal joint.....	50
<sup>1</sup> [24]	Loss of all toes of one foot through the metatarso-phalangeal joint.....	20
<i>Other injuries</i>		
<sup>1</sup> [25]	Loss of one eye, without complication, the other being normal.....	40
<sup>1</sup> [26]	Loss of vision of one eye, without complications or disfigurement of eyeball, the other being normal.....	30
<sup>3</sup> [26A]	Loss of partial vision of one eye.....	10

1. Subs. by Act 30 of 1995, s. 14 for certain numbers (w.e.f. 15-9-1995).

2. Serial No. 7 to 54 as serial Nos. 1 to 48 respectively by Act 64 of 1962 s. 9 (w.e.f. 1-2-1963).

3. Ins. by s. 14, *ibid.* (w.e.f. 15-9-1995).

Serial No.	Description of injury	Percentage of loss of earning capacity
<i>Loss of—</i>		
<i>A.—Fingers of right or left hand</i>		
<i>Index finger</i>		
<sup>1</sup> [27]	Whole	14
<sup>1</sup> [28]	Two phalanges	11
<sup>1</sup> [29]	One phalanx	9
<sup>1</sup> [30]	Guillotine amputation of tip without loss of bone	5
<i>Middle Finger</i>		
<sup>1</sup> [31]	Whole	12
<sup>1</sup> [32]	Two phalanges	9
<sup>1</sup> [33]	One phalanx	7
<sup>1</sup> [34]	Guillotine amputation of tip without loss of bone	4
<i>Ring or little finger</i>		
<sup>1</sup> [35]	Whole	7
<sup>1</sup> [36]	Two phalanges	6
<sup>1</sup> [37]	One phalanx	5
<sup>1</sup> [38]	Guillotine amputation of tip without loss of bone	2
<i>B.—Toes of right or left foot</i>		
<i>Great toe</i>		
<sup>1</sup> [39]	Through metatarso-phalangeal joint	14
<sup>1</sup> [40]	Part, with some loss of bone	3
<i>Any other toe</i>		
<sup>1</sup> [41]	Through metatarso-phalangeal joint	3
<sup>1</sup> [42]	Part, with some loss of bone	1
<i>Two toes of one foot, excluding great toe</i>		
<sup>1</sup> [43]	Through metatarso-phalangeal joint	5
<sup>1</sup> [44]	Part, with some loss of bone	2
<i>Three toes of one foot, excluding great toe</i>		
<sup>1</sup> [45]	Through metatarso-phalangeal joint	6
<sup>1</sup> [46]	Part, with some loss of bone	3

1. Serial Nos. 7 to 54 renumbered as serial Nos. 1 to 48 respectively by Act 64 of 1962, s. 9 (w.e.f. 1-2-1963).

Serial No.	Description of injury	Percentage of loss of earning capacity
<i>Four toes of one foot, excluding great toe</i>		
<sup>1</sup> [47]	Through metatarso-phalangeal joint	9
<sup>1</sup> [48]	Part, with some loss of bone	3.]

<sup>2</sup>[NOTE.—Complete and permanent loss of the use of any limb or member referred to in this Schedule shall be deemed to be the equivalent of the loss of that limb or member.]

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1. Serial Nos. 7 to 54 renumbered as serial Nos. 1 to 48 respectively by Act 64 of 1962, s. 9 (w.e.f.1-2-1963).  
2. Ins. by Act 58 of 1960, s. 3 and Sch. II.